

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 327**

IA-3557/2022 IA-332/2022 IA-3484/2022

In

IB-619(ND)/2019

**IN THE MATTER OF:**

M/s. Intec Capital Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Jagtar Singh & Sons Hydraulics Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **10.05.2024**.

Sd/-

**(Court Officer)**